

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.242/MP/2024 along with IA No.57/2024

- Subject : Petition under Section 79 of the Electricity Act, 2003 seeking for quashing of the 3 Bills/Invoices dated (i) 22.3.2024, (ii) 22.3.2024 and (iv) 2.4.2024 issued by the Central Transmission Utility of India Limited, cumulatively of Rs. 2,62,71,559/- and for a declaration that the Petitioner has no liability towards payment of transmission charges corresponding to its Long-Term Open Access / General Network Access quantum of 600 MW.
- Petitioners : Adani Renewable Energy Holding Seventeen Ltd. (AREHSL) and Anr.
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Petition No.216/MP/2024 along with IA No.66/2024

- Subject : Petition under Section 79 of the Electricity Act, 2003 challenging the levy of Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022.
- Petitioners : ReNew Solar Power Private Limited (RSPPL) and Ors.
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 271/MP/2024

- Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.
- Petitioner : Altra Xergi Power Private Limited (AXPPL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : **29.7.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, AREHSL
Shri Hemant Singh, Advocate, AREHSL
Shri Lakshyajit Singh, Advocate, AREHSL
Ms. Neha M Dabral, Advocate, AREHSL
Shri Basava Prabhu Patil, Sr. Advocate, RSPPL
Shri Girik Bhalla, Advocate, RSPPL
Shri Vishrov Mukerjee, Advocate, RSPPL
Ms. Garima Adlakha, Advocate, RSPPL
Shri Venkatesh, Advocate, AXPPL
Shri Aashwyn Singh, Advocate, AXPPL
Ms. Manu Tiwari, Advocate, AXPPL
Ms. Ranjitha Ramachandran, Advocate, CTUIL
Ms. Shristi Khindaria, Advocate, CTUIL
Shri Aneesh Bajaj, Advocate, CTUIL
Shri Haribabu Vakada, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Shubham Arya, Advocate, PRTL
Ms. Reeha Singh, Advocate, PRTL
Shri Prashant Kumar, PRTL
Shri Gajendra Sinh, NLDC & NRLDC
Ms. Himani Dutta, NLDC & NRLDC
Shri Prashant Garg, NLDC & NRLDC
Shri Ashok Rajan, NLDC & NRLDC
Ms. Priyanshi, NLDC & NRLDC

Record of Proceedings

During the course of the hearing, the learned counsels for the parties made detailed submissions and concluded their respective arguments in the matters.

2. Learned counsels for CTUIL and PRTL, however, sought to point out that the Petitioner, AREHSL, in Petition No.242/MP/2024, is not paying the applicable bilateral charges even after its connectivity/deemed GNA has been made effective from 22.1.2025. Accordingly, the learned counsels urged the Commission for necessary clarification on the aspect of AREHSL's liability towards transmission charges post 22.1.2025 *vis-à-vis* the interim protection operating in favour of the Petitioner in terms of Record of Proceedings for the hearing dated 8.11.2024. Learned counsels also pointed out that the total outstanding dues of AREHSL are already to the tune of approximately 19.48 crores, and post operationalization of deemed GNA, PRTL is losing out on approximately Rs. 1.27 crore on account of non-payment of the transmission charges due to it. *Per contra*, learned senior counsel for the Petitioner, AREHSL, submitted that the

Petition was filed in May 2024 and the above issue, as now sought to be raised by the Respondents, is beyond the present Petition. In any case, the Respondents cannot seek any order/relief in the Petition filed by AREHSL.

3. Based on their request, the Commission permitted the parties to file their respective written submissions, if any, within two weeks, with a copy to the other side.

4. The Commission directed the CTUIL to file the following information on an affidavit within two weeks:

(a) Total outstanding amount of bilateral transmission charges in Petition No. 216/MP/2024 and 242/MP/2024 in the following format:

S. No.	Bill date	Bill Amount (in Rs.)	Billing Month	Billing Period	Quantum for which bilateral bills are raised on the Petitioner (in MW)	Details of the transmission system against which bilateral bills have been raised on the Petitioner

(b) Status of effectiveness of the GNA of 400 MW granted to Renew Surya Roshni Pvt. Ltd. in Petition No. 216/MP/2024.

5. The Commission observed that the interim protection issued by the Commission in Petition No. 242/MP/2024 would not extend to the period post-deemed GNA Operationalized by CTUIL *(Or would not preclude the CTUIL from raising the applicable bilateral bills and taking an appropriate recourse in case of non-payment in terms of applicable GNA Regulations for the period after the operationalization of deemed GNA).*

6. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)